

**COURT – I**

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**I.A. No. 7 of 2012 in  
D.F.R. No. 1891 of 2011**

**Dated : 24<sup>th</sup> January, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Mr. Chandrakant M. Parekh & Anr. ... Appellant(s)**

**Versus**

**Electricity Deptt. of Dadara &  
Nagar Haveli & Anr. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Rohit N. Rao

**ORDER**

**I.A. No. 7 of 2012  
*(Condone delay Application)***

This is an Application to condone the delay of 41 days in filing the Appeal as against the impugned Order dated 13.09.2011.

We have issued notice to the Respondents and the affidavit of service has been filed indicating that the notice has been served on the Respondents. But nobody has entered appearance on behalf of the Respondents.

We have heard the learned counsel for the Applicant and also gone through the affidavit.

We find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **02.02.2012.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**TS/VS**